

**PUNJAB VIDHAN SABHA**

**Bill No. 11-PLA-2019**

**THE PUNJAB EXCISE (AMENDMENT) BILL, 2019**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Excise Act, 1914.*

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Excise (Amendment) Act, 2019. Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 1st day of April, 2019.

2. In the Punjab Excise Act, 1914, in section 31, for clause (c), the following clause shall be substituted, namely :— Amendment in section 31 of Punjab Act 1 of 1914.

“(c) manufactured in any distillery established, or any distillery or brewery or warehouse licensed under sections 21 and 22:”.

3. (1) The Punjab Excise (Amendment) Ordinance, 2019 (Punjab Ordinance No. 2 of 2019), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the provisions of this Act.

CHANDIGARH :  
The 27th August, 2019.

SHASHI LAKHANPAL MISHRA,  
Secretary.